

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:306
ANSWERED ON:02.08.2011
THREATS TO INTERNAL SECURITY
Anuragi Shri Ghansyam

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether naxalism and terrorism are posing severe threat to the internal security of the country;
- (b) if so, the details thereof alongwith the reaction of the Government thereto; and
- (c) the steps being taken by the Government to deal with such menace?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): Yes Madam;

(b): The nationwide Left Wing Extremist (LWE) and terrorism scenario continuous to remain a cause for serious concern. The details of naxal violence and number of persons killed during the last three years is enclosed as Annexure-I. Similarly terrorists incidents and persons killed therein during the last three years is enclosed as Annexure-II.

(c): Govt. is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cases, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which inter-alia, include augmenting the strength of Central Para-Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.